ACT No. III of 1919.

[Passed by the Indian Legislative Council.]

(Received the assent of the Governor General on the 12th March, 1919.)

An Act to extend the operation of the Motor Spirit (Duties) Act, 1917.

WHEREAS it is expedient to extend the operation of the Motor Spirit (Duties) Act, 1917; It is II of 191 hereby enacted as follows:—

Short title.

1. This Act may be called the Motor Spirit (Duties) Amendment Act, 1919.

2. In section 1 of the Motor Spirit (Duties) Act, II of 191 1917, the word "and" at the end of sub-section (2) and the whole of sub-section (3) shall be omitted.

Amendment of section 1, Act II of

1917.